

**FORM A**

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GUJARAT HY - SPIN LIMITED (CIN: L17110GJ2011PLC063898)

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	GUJARAT HY - SPIN LIMITED
2.	Date of incorporation of corporate debtor	01 <sup>st</sup> February, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
4.	Corporate Identity Number (CIN)/ Limited Liability Identification No. of corporate debtor	L17110GJ2011PLC063898
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: P. O. BOX NO. 22, GUNDALA ROAD, GONDAL RAJKOT GUJARAT 360311 INDIA
6.	Insolvency commencement date in respect of corporate debtor	20 <sup>th</sup> December, 2022 (Order uploaded on NCLT website on 24 <sup>th</sup> December, 2022)
7.	Estimated date of closure of insolvency resolution process	22 <sup>nd</sup> June, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Samir Ganeshbhai Marathe Reg. No.- IBBI/IPA-001/IP-P-00830/2017-18/11415
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Add:</b> 1 <sup>st</sup> Floor, Sumati Avenue, Bhairavnath Road, Opp. Rajkamal Bakery, Maninagar, Ahmedabad 380008 Email - <a href="mailto:casgmarathe@gmail.com">casgmarathe@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1 <sup>st</sup> Floor, Sumati Avenue, Bhairavnath Road, Opp. Rajkamal Bakery, Maninagar, Ahmedabad 380008 <b>Email -</b> <a href="mailto:gujarat.hy.spin.ltd.in.cirp@gmail.com">gujarat.hy.spin.ltd.in.cirp@gmail.com</a>
11.	Last date for submission of claims	07 <sup>th</sup> January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) <b>Web link:</b> <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a>  (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **GUJARAT HY - SPIN LIMITED** on 20<sup>th</sup> December, 2022 (Order uploaded on NCLT website on 24<sup>th</sup> December, 2022).

The creditors of **GUJARAT HY - SPIN LIMITED** are hereby called upon to submit their claims with proof on or before 07<sup>th</sup> January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26/12/2022  
Place: Ahmedabad



*Samir Ganeshbhai Marathe*  
Samir Ganeshbhai Marathe  
Interim Resolution Professional  
Reg No- IBBI/IPA-001/IP-P-00830/2017-18/11415

**સેન્ટ્રલ બેંક ઓફ ઇન્ડિયા**  
**Central Bank of India**  
1911 से आपका लिए "केन्द्रित" CENTRAL TO YOU SINCE 1911

**REGIONAL OFFICE, LAL DARWAJA, AHMEDABAD-380 001**  
APPENDIX-IV (Rule-8(1))  
**POSSESSION NOTICE (For immovable property)**

Whereas the undersigned being the authorized officer of the Central Bank of India, S G Highway, Dist Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20/11/2021 calling upon the Borrower/Mortgagor Mr Surajbhai Dhaniram Koshti and Co-Borrower/Mortgagor Mrs Rekhaben Surajbhai Koshti to repay the amount mentioned in the notice being **Rs.13,82,506.00** (Rupees Thirteen Lakh Eighty Two Thousand Five Hundred Six Only) with interest as mentioned in notice, within 60 days from the date of receipt of the said Notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with rule 8 of the security interest Enforcement Rules 2002 on this **24th day of December of the year 2022.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India for an amount **Rs.13,82,506.00** (Rupees Thirteen Lakh Eighty Two Thousand Five Hundred Six Only) and interest thereon w.e.f. 20/11/2021 plus other charges. (Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect)

**"The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."**

**Description of the Immovable Property**

All that part and parcel of Immovable Property of Residential Purpose Immovable Property bearing old survey No.26,727 T P scheme No.37 final plot No.24 sec 5 Tenament No.50 admeasuring area of land 45-15-10 sq mtrs 14.54 sq yards of Residential scheme of "Sarvodaya Co Op HO So Ltd known as "purohitanagar" municipal tenament no.0306 01 4501 0001, including together with undivided share of entire land with right to use common amenities and facilities, with electric fitting of torrent power customer service no.455809 lying and being in mouje village Danilima sub taluka ahmedabad city and registration district of ahmedabad and sub district of Ahmedabad's (narol), state of gujarat portions undivided share of land & All Right titles and interest, and ownership right common scheme. On the North by - Tenament No.55, On the South by - Society Road, On the East by - Tenament No.51, On the West by - Tenament No.49

Date - 24/12/2022  
Place - Ahmedabad  
Sd/- Authorised officer  
Central Bank of India

**SBI STATE BANK OF INDIA**  
Stressed Assets Recovery Branch (SARB), 7th Floor, Paradise Complex, Sayajigunj,  
Vadodara - 390005, Phone - 0265-225291/92, Email : sbi.10059@sbi.co.in

APPENDIX-IV (SEE RULE 8 (1))  
**POSSESSION NOTICE (For Immovable property only)**

Whereas: The undersigned being the authorized officer of the State Bank of India, Stressed Assets Recovery Branch, 7th Floor, Paradise Complex, Sayajigunj, Vadodara - 390005 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (Enforcement) Rules, 2002 issued a demand notice dated 15.01.2021 calling upon the borrower **Shri Vipul Narshibhai Savani** to repay the amount mentioned in the demand notice issued under section 13(2) being **Rs 35,96,783.88 (Rupees Thirty-Five Lakh Ninety-Six Thousand Seven Hundred Eighty Three and Paise Eighty Eight only)** as on 15.01.2021 less: recoveries thereat and accrued interest and cost etc. within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to borrower, legal heirs (known-unknown), legal representatives (known-unknowns), guarantor and the public in general that, the undersigned has taken **Physical Possession** of the properties described herein below in exercise of the powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules and in compliance of order dated 04.05.2022 by Hon'ble Chief Judicial Magistrate, Vadodara in Criminal Miscellaneous Application No. 3924/2021 under Section 14 of the said Act on this 25th day of December of the year 2022.

The Borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of State Bank of India, for net amount of being **Rs 35,96,783.88 (Rupees Thirty-Five Lakh Ninety-Six Thousand Seven Hundred Eighty Three and Paise Eighty Eight only)** as on 15.01.2021 less: recoveries thereat and accrued interest and cost etc till the date of payment and incidental expenses, costs, charges etc.

**The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.**

**Description of the Immovable Property:**

All that is part and parcel of the property consisting of Registration District Vadodara, Sub District Vadodara, Mouje Hami, R.S. No. 209/Palki/1, TP No. 2, FP No. 39, OP No. 47, At Flat No. 804, 8th Floor, Tower A, SHUBHAM ELITE, Hami, Vadodara, Construction area 71.57 Sq. Mtrs, and Undivided common Plot & Land area admeasuring 31.81 Sq. Mtrs owned by Shri Vipul Narshibhai Savani. The said property bounded as under - EAST - Flat No. A/803, WEST - 30.00 mtr Road, NORTH - Margin Land then Tower-B, SOUTH - Flat No. 801

Date: 25/12/2022  
Place: Vadodara  
Sd/- Authorised Officer,  
State Bank of India, SARB, Vadodara

**સર્ગસન બેંક ઓફ બારોડા**  
Sargasan Branch "Atria Business Hub" 604/1, Gandhinagar,  
Gujarat-382421, Ph. 079-29750378/379  
Mail ID: sargasan@bankofbaroda.com

**NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)**

To, Ms Shivam Construction (Borrower) Proprietor- Mr. Utpal Natvargiri Goswami, Shop No. 112, Haveli Arcade, Sector 11, Gandhinagar.

Dear Madam,

**Re: Credit facilities with our Sargasan Branch.**

We refer to letter no. dated 18.05.2017 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loans/credit facility accounts and the security interests created for such liability are as under:

Nature and Type of Facility	Limit (Rs.) In lakhs	Rates of Interest	Outstanding as on 12.12.2022	Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)
Cash Hypothecation a/c no - 45970500000052	13.60	12.40%	Olds - Rs.13,37,371.96 Overdues and interest - Rs.12,572.13 Total- Rs.14,63,444.09 (Rupees fourteen lakhs sixty three thousand four hundred forty four and nine paise only) plus charges thereon	Mortgage of immovable property Flat No. C/304, 3rd Floor in Sahandand Park, Behind Vrudavan/Bungalow, Kudasani, Taluka and District- Gandhinagar the name of Mrs Falguniben Upalbhai Goswami, admeasuring 26.15 Square Meter Bounded as East- Flat no C/303, West-Block no D, North-TP road, South-Flat no C/301

2. In the letter of acknowledgment of debt dated 12.01.2021 you have acknowledged your liability to the Bank to the tune of Rs. 13,75,072 as on 12.01.2021. The outstanding stated above include further drawings and interest up to 31.12.2020. Other charges debited to the account are Rs. NIL.

3. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for the quarter ended June 2022 & Sept 2022.

4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 20.07.2022 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 14,63,444.09 (Rupees fourteen lakhs sixty three thousand four hundred forty four and nine paise only)** plus charges thereon stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business) without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub-section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/invitations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Sd/- Chief Manager & Authorised Officer,  
Bank of Baroda.  
Date: 12.12.2022 Place: Sargasan

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF GUJARAT HY - SPIN LIMITED (CIN: L17110GJ2011PLC063898)**

**RELEVANT PARTICULARS**

Sr.	Name of corporate debtor	GUJARAT HY - SPIN LIMITED
1	Date of incorporation of corporate debtor	01 <sup>st</sup> February, 2011
2	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India under the Companies Act, 1956
3	Corporate Identity No. (CIN) / Limited Liability Identification No. of corporate debtor	L17110GJ2011PLC063898
4	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: P. O. BOX No. 22, Gundladi Road, Gondal, Rajkot, Gujarat 360311 India Reg. Add: 1 <sup>st</sup> Floor, Sumati Avenue, Bhairavnagar Road, Opp. Rajkamal Bakery, Marinaragar, Ahmedabad 380008 Email: casgmarathe@gmail.com
5	Insolvency commencement date in respect of corporate debtor	20 <sup>th</sup> December, 2022 (Order uploaded on NCLT website on 24 <sup>th</sup> December, 2022)
6	Estimated date of closure of insolvency resolution process	22 <sup>nd</sup> June, 2023
7	Name and registration number of the insolvency professional acting as interim resolution professional	Name - Samir Ganeshbhai Marathe Reg. No.: IBI/PIA-001/PP-06630/2017-18/11415
8	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 1 <sup>st</sup> Floor, Sumati Avenue, Bhairavnagar Road, Opp. Rajkamal Bakery, Marinaragar, Ahmedabad 380008 Email: gujarat.hy.spin.ltd.in.cirp@gmail.com
9	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1 <sup>st</sup> Floor, Sumati Avenue, Bhairavnagar Road, Opp. Rajkamal Bakery, Marinaragar, Ahmedabad 380008 Email: gujarat.hy.spin.ltd.in.cirp@gmail.com
10	Last date for submission of claims	07 <sup>th</sup> January, 2023
11	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
12	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
13	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link : www.ibbi.gov.in/home/downloads (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of GUJARAT HY - SPIN LIMITED on 20<sup>th</sup> December, 2022 (Order uploaded on NCLT website on 24<sup>th</sup> December, 2022).

The creditors of GUJARAT HY - SPIN LIMITED are hereby called upon to submit their claims with proof on or before 07<sup>th</sup> January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-  
Samir Ganeshbhai Marathe  
Interim Resolution Professional  
Date : 26.12.2022  
Place : Ahmedabad  
Reg No- IBB/PIA-001/PP-00830/2017-18/11415

**MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED**  
Narayan Chambers, 2th Floor, Bth, Palang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106500 / 733

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)**

Whereas the undersigned being the authorized officer of the MAS Rural Housing & Mortgage Finance Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 16/06/2022 calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, on this **23rd Day of December of the year 2022.**

The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the MAS Rural Housing & Mortgage Finance Ltd. as on 16/06/2022 and interest thereon.

The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower & Co-Borrower, Guarantor Name	Description Of The Immovable Property	Loan A/C No Date of Possession	Date & Amount of Demand Notice
1	Valabhai Hirabhai Beldar (Applicant) Ashaben Valabhai Beldar (Co-Aplicant) Kalyanbhai Sagthabhai Thakor (Guarantor)	ALL THAT PIECE AND PARCEL OF PROPERTY BEARING PLOT NO.30, ADMEASURING 87.00 SQ. MTRS. & CONSTRUCTION THEREON SITUATED AT N.A. LAND BEARING BLOCK S. NO.82/2 OF TANA, TALUKA - KANKAREJ, DISTRICT - BANASKANTHA, GUJARAT.	Loan Account No : 1216 23-12-2022	Rs.27,37,097.00 in Words Twenty Seven Lakhs Thirty Seven Thousands Ninety Seven Rupees Only as on Date 25/06/2022

Date : 27-12-2022  
Place : Banaskantha  
Authorized Officer, Mr. Bharat J. Bhatt (M.) 9714199018  
For, MAS Rural Housing & Mortgage Finance Ltd.

**MAS RURAL HOUSING & MORTGAGE FINANCE LIMITED**  
Narayan Chambers, 2th Floor, Bth, Palang Hotel, Ashram Road, Ahmedabad-380009. Contact : 079-41106500 / 733

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY) Rule 8(1) of Security Interest (Enforcement Rules 2002)**

Whereas the undersigned being the authorized officer of the MAS Rural Housing & Mortgage Finance Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated as on below details calling upon the Borrower/Co-borrower/Guarantor to repay the amount mentioned in the notice being within Sixty Days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-borrower/Guarantor and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said [Act] read with Rule 8 of the Security Interest (Enforcement) Rules 2002, as on below details.

The Borrower/Co-borrower/Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the Property will be subject to the charge of the MAS Rural Housing & Mortgage Finance Ltd. as on below details and interest thereon.

The Borrower/Co-borrower/Guarantor attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Borrower & Co-Borrower, Guarantor Name	Description Of The Immovable Property	Loan A/C No Date of Possession	Date & Amount of Demand Notice
1	Prabhul Sahanji Prajapati (Applicant) (For A/C. Nos. 3227, 4076 & 4393) Smt. Parasben Prabhul Prajapati (Co-Aplicant) (For A/C. Nos. 3227, 4076 & 4393)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.C-505, FIFTH FLOOR, ADMEASURING ABOUT 59.98 SQ. MTRS. ALONGWITH RIGHT TO USE UNDIVIDED SHARE OF LAND, IN SCHEME KNOWN AS "TANKAR RESIDENCY - II" SITUATED AT REVENUE SURVEY NO.1052, 1052/1, 1052/2, 1052/3, 1052/4, 1055 AND 1122, DRAFT T.P.S. NO.87 (VATVA - VINZOL), FINAL PLOT NO.31 + 33/1 + 43/2, MOUJE VATVA, TA. DASCROI, IN THE REGISTRATION DISTRICT OF AHMEDABAD AND SUB DISTRICT OF AHMEDABAD - 11 (ASLALI), GUJARAT.	Loan Account No : 3227, 4076 & 4393 23-12-2022	Rs.5,99,209.00 in Words Five Lakh Ninety Nine Thousand Two Hundred Nine Rupees Only as on Date 10/07/2022 for Loan Account No.3227 and Rs.1,51,201.00 in Words One Lakh Fifty One Thousand Two Hundred One Rupees Only as on Date 10/07/2022 for Loan Account No.4076 and Rs.2,24,251.00 in Words Two Lakh Twenty Four Thousand Two Hundred Fifty One Rupees Only as on Date 10/07/2022 for Loan Account No.4393
2	Juliyas Natvarbhai Macwan (Applicant) Sejal Juliyas Macwan (Co-Aplicant)	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING FLAT NO.C/301, THIRD FLOOR, ADMEASURING ABOUT 56.86 SQ. MTRS. ALONGWITH UNDIVIDED SHARE OF LAND, IN SCHEME KNOWN AS "TANKAR RESIDENCY - II" SITUATED AT REVENUE SURVEY NO.1052, 1052/1, 1052/2, 1052/3, 1052/4, 1055 AND 1122, DRAFT T.P.S. NO.87 (VATVA - VINZOL), FINAL PLOT NO.31 + 33/1 + 43/2, MOUJE VATVA, TA. DASCROI, IN THE REGISTRATION DISTRICT OF AHMEDABAD AND SUB DISTRICT OF AHMEDABAD - 11 (ASLALI), GUJARAT.	Loan Account No : 2938 23-12-2022	Rs.5,91,249.00 in Words Five Lakhs Ninety One Thousand Two Hundred Forty Nine Rupees Only as on Date 10/07/2022

Date : 27-12-2022  
Place : Ahmedabad  
Authorized Officer, Mr. Bharat J. Bhatt (M.) 9714199018  
For, MAS Rural Housing & Mortgage Finance Ltd.

**homefirst**  
CIN:L65990MH2010PLC240703  
Website: homefirstindia.com Phone No.: 180030008425  
Email ID: loanfirst@homefirstindia.com

**POSSESSION NOTICE**  
REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

S. No.	Location	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Ahmedabad	Pradip Rajput, Nimishaben Thakor Ramji	Flat No. 715, Shyam Avenue, Ahead of Punil Nagar near new water tank near Radhe Park Vatva Ahmedabad Gujarat 382445	15-12-2021	9,71,079	24-12-2022
2.	Surat	Govind Dhalwale, Vasant Dhalwale, Ratan Dhalwale, Kamalben Dhalwale	Flat No. 68, 68/2 Mahadev Nagar, RS No 35/21 Block No 514 TPS No 41, Opp Matrubhumi Vidhya Sankul Nr Dindoli Police Station Surat Gujarat 394210	10-04-2022	8,26,516	25-12-2022
3.	Surat	Bebiben Sunilbhai Gupta, Late Suneel Prasad (Deceased), Shilpa Gupta, and other Legal Representatives of Late Suneel Prasad	Flat No. 306, Sai Siddhi Residency Block-A Plot number- 11,12,41,42, Shivam Residency, Behind Sai Residency, Kadodara-Bardoli Road, Kadodara, Surat Surat Gujarat 394327	20-10-2022	11,35,492	25-12-2022

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

**THE BORROWERS/ GUARANTORS and the PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned herein/below against Properties/Secured Assets which is payable with the further interest thereon until payment in full.

**The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.**

Place: Gujarat  
Date: 27-12-2022  
Authorized Officer,  
Home First Finance Company India Limited

**kotak**  
Kotak Mahindra Bank  
KOTAK MAHINDRA BANK LIMITED  
Registered Office: 27B/C, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.  
Regional Office: 4th Floor, Siddhivijay Complex, Shivranjani Cross Road, Satellite, Ahmedabad-380015

**DEMAND NOTICE**  
**STATUTORY NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.**

The undersigned, being the Authorized Officer of KOTAK MAHINDRA BANK LIMITED, a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27B/C, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, and having Regional Office situated at: Ahmedabad (hereinafter referred to as "the Bank / KMBI"), appointed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereby issues to you the following notice:

This notice is issued in terms of Section 13(2) of the said Act and Rule 3 Security Interest Enforcement Rules, 2002.

**(1) Name of Borrower(s) / Guarantor(s) / Co-Borrower(s) / Along Loan A/C Nos.**

**LUAN ACCOUNT NUMBER: 1187283359 8157790157**

**1. RAMESHSHAH BHAGWANLAL PATEL (Borrower)**  
**2. CHIRAGBHAI RAMESHSHAH PATEL (Co-Borrower)**  
**3. KAPILABEN RAMESHSHAH PATEL (Co-Borrower)**

Above 1, 2 & 3 are at: I-301, Safal Plaza, Near Jan Seva Kendra, Opp. Balaji Residency, Nava Naroda, Nikol Naroda Road, Ahmedabad-382350, M-7359592080.  
Above 1, 2 & 3 are also at: G-8, Umiya Apartments, Part-2, Inside Kankeshwari Society, Sardar Chowk, Krishna Nagar, Ahmedabad-382346.

**AMOUNT OF OUTSTANDING AS PER DEMAND NOTICE**  
**DEMAND NOTICE DATE: 19.12.2022 NPA DATE: 08.12.2016**  
Rs.11,28,239.57/- (Rupees Eleven Lakh Twenty Eight Thousand Two Hundred Thirty Nine and Fifty Seven Paise only) as on 16-12-2022 together with further interest / penal interest and other charges.

**DESCRIPTION OF THE PROPERTY MORTGAGE**

All the Piece or Parcel of Immovable property bearing Flat No-I-301, "Safal Plaza" admeasuring Super Built Up Area 93.36 Sq. Mtrs & undivided share of the land admeasuring 20.70 Sq. Mtrs., of Non Agricultural land admeasuring 2045.10 Sq. Mtr. Of Block No. A-6 E, bearing R.S.No. 776/1 having total land admeasuring 7910.83 Sq. Mtr., out of which 5865.73 Sq.Mtr., & 2045.10 Sq. Mtr., lying at Sub Plot No. 1 & 2 on Revenue Survey No. 775 + 776 Paiki as land plan and situated at Mouje: Naroda, Registration District Ahmedabad, Taluka: Ahmedabad City East and the same bounded as follow: East: Block J, West: Flat No. I-302, North: Flat No. I-304, South: Internal Society Road.

**(2) Name of customer (Borrower(s) / Co-Borrower(s) & Guarantor(s) / Along Loan A/C Nos.**

**LUAN ACCOUNT NUMBER: LAP8943**

**1. HITESH HARIVADAN SHAH (Borrower)**  
**2. BELA HITESH SHAH (Co-Borrower)**

Above 1 & 2 are at: Flat No. B/3/501, Iscon Flower, Near Ghuma Bus Stop, Ghuma, Ahmedabad 380058  
Above 1 & 2 are also at: B-501, Shukan Flat Part 3, Jodhpur, Ahmedabad.

**AMOUNT OF OUTSTANDING AS PER DEMAND NOTICE**  
**DEMAND NOTICE DATE: 19.12.2022 NPA DATE: 06.06.2016**  
Rs. 71,06,827.16/- (Rupees Seventy One Lakh Six Thousand Eight Hundred Twenty Seven and Sixteen Only) as on 19-12-2022 together with further interest / penal interest and other charges.

**DESCRIPTION OF THE PROPERTY MORTGAGE**

All that Piece and Parcel of Immovable Property, a specific superstructure in the said Land, bearing Flat No. 501, having super built up area admeasuring about 153 Sq. yards (127-93 Sq. Mtrs.) Situated on Fifth Floor in Block No. B-3, of "ISCON FLOWER" scheme together with undivided proportionate share admeasuring 47 Sq. Mtrs., standing/constructed on land bearing (i) Block No. 845/paiki admeasuring about 9409 Sq. Mtrs., and (ii) Block No. 846/paiki admeasuring about 10419 Sq. Mtrs., both situate, lying and being at Mouje: Ghuma, Taluka: Dascroi within the Registration Sub-District : Ahmedabad-3 (Memnagar) and District: Ahmedabad which is bounded with four boundaries As Under: East: By Road, West: By Road, North: By Block No. 863, South: By land of Block No. 846 paiki.

Borrowers/Co-Borrowers/ Guarantors/ Mortgagors are advised to collect the Original Notice issued under Section 13 (2) from the undersigned on any working day by discharging valid receipt.

In case of any Objection/Representation, kindly address the same at below address:-  
**The Authorized Officer, Kotak Mahindra Bank Limited**  
4th Floor, Siddhivijay Complex, Shivranjani Cross Road, Satellite, Ahmedabad-380015

Date : 27.12.2022  
Place : Ahmedabad  
Sd/-  
Authorized Officer, Kotak Mahindra Bank Ltd.

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REDEFINING THE FRONTIER

**HERO HOUSING FINANCE LIMITED**  
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057  
Phone: 011 49267000, Toll Free Number: 1800 212 8800, Email: customer.care@herohf.com  
Website: www.herohousingfinance.com | CIN: U65192DL2016PLC30148  
Contact Address: Building No. 07, 2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

**DEMAND NOTICE**  
**Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").**

Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (HHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules as aforesaid, issued Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors")/Legal Heir(s)/Legal Representative(s) (as listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to HHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realization, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Assets have been mortgaged to HHFL by the said Obligor(s) respectively:

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice
HHFAHM LAP210016591	Mr. Girish Shankarlal Vanjani, Mrs. Vanjani Deepa Girishkumar, Mr. Vanjani Shankarlal Pamandas, Mrs. Vanjani Kavtaben Shankarlal, K. Anisha Group Through its Proprietor	Rs. 39,90,959/- as on 16-Dec-2022	20-Dec-2022 05-Dec-2022
HHFAHM/HSO 21000015230	Shaleshkhil Prashadhbhai Patel, Patel Heenaben Shaleshkhil	Rs. 20,52,421/- as on 16-Dec-2022	21-Dec-2022 05-Dec-2022
HHFAHM/HSO 21000010245	Umesh Kumar Soni, Preeti Soni	Rs. 30,09,978/- as on 16-Dec-2022	22-Dec-2022 05-Dec-2022
HHFJINGLAP 21000013289	CHAUHAN JENTILAL TAPUBHAI, CHAUHAN RAMBEN TAPUBHAI	Rs. 10,94,783/- as on date 16-Dec-2022	21-Dec-2022 05-Dec-2022
HHFSDMLAP 21000014042	Chiragkumar Jitendrakumar Raval, Dharmendra J. Raval Ankitaben Chiragbhai	Rs. 45,87,528/- as on date 16-Dec-2022	21-Dec-2022 05-Dec-2022

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** All that piece and parcel of Immovable Property comprising of Residential Tenement Constructed on Western Side, Land Admeasuring 64-20 Sq. Mtr. Of Plot No. 32, Paiki of Area known as "Dubadi Plot" Kailash Nagar, Near Navyug School, Datar Road, Lying and Situated at Survey No. 371, Paiki of Gujarat City, Taluka and District- Junagadh, Gujarat-362001, along with all common amenities written in Title Document. Bounded By: North-West: Plot No. 32 Paiki; West-Plot No. 33; South-Plot No. 39.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** All that piece and parcel of Residential Flat No. 603, on Sixth Floor, in Block No. "F", admeasuring 101 Sq. Yards i.e. 84.44 Sq. Meters, Super Built-up area, together with undivided land admeasuring 21.75 Sq. Meters, in the scheme known as "Silver Pear" situated on Revenue Survey No. 146/3 of Flat Plot No. 105, T.P.S. No. 18, Sub Plot No. 2, state, being and lying at Mouje, Ghatlodiya, Taluka Ghatlodiya, District, Ahmedabad, Gujarat- 380061. Bh. Ganesh Meridian, Near Gujarat High Court, Charanpuri Park, with common amenities written in Title Document. Property Bound by: North: Starcase Then Flat No. F/602; East: West: Flat No. F/604; South: Internal Road Than Block-G.

**Description of the Secured Assets/Im**

**Gujarat State Petronet Limited**  
Corporate Identity Number : L40200G1998SG0035188

Regd Office: GSPC Bhavan, Sector-11, Gandhinagar-382010  
Tel.: +91-79-2326500/700 Fax: +91-79-23238506 Website: www.gspcgroup.com

**NOTICE INVITING TENDER**

Gujarat State Petronet Limited (GSPPL) is laying a gas grid, to facilitate gas transmission from supply points to demand centers. GSPPL invites bids from competent agencies for following requirements vide "single stage, three-part" bidding process:

**Tender-1:** Appointment of Contractor for Direct Assessment (DA) services for Non-Piggable Pipelines of GSPPL Gas Grid

**Tender-2:** Supply, installation and commissioning of Natural Gas Analyzers

**Tender-3:** Hiring of Contractor for Catering Services for GSPPL Bhavan

**Tender-4:** Upgradation of Telecom System for GSPPL Gas Grid

**Tender-5:** Hiring of Contractor for LNG Transportation through Trucks

For Tender 1 to 5, interested bidders can view/download Tender Documents from <https://gsppl.nprocure.com>. Details can also be viewed on GSPPL Website (<http://www.gspcgroup.com>). Bidders can submit their bid through <https://gsppl.nprocure.com> and all future announcements related to this tender shall be published on <https://gsppl.nprocure.com> only.

**Tender-6:** Supply of Linepipes - 8" 3LPE Coated API5L PSL2 Grade X52

For Tender-6, bids are accepted through Government e-Marketplace (GeM) portal only. Date of tender upload on n-Procure portal / GeM portal is 27-12-2022 @ 16.00 hrs. IST

GSPPL reserves the right to cancel and/or alter bidding process at any stage without assigning any reason. GSPPL also reserves the right to reject any or all of the bids received at its discretion, without assigning any reasons whatsoever.

**ભારતીય કૉન્ટેનર નિગમ લિમિટેડ**  
**Container Corporation of India Ltd.**  
(સાર્વજનિક કંપની) (A Govt. of India Undertaking)

NSIC New MDIP Building, 2nd Floor, Okhla Ind. Estate, New Delhi-110029

**TENDER NOTICE (E-Tendering Mode Only)**

Online open e-Tender cum Reverse Auction in Two Bid System for providing Survey of containers/cargo at ICID/KK/KU/Japur, ICID/Bhagat ke Kothi/BGKT, Jodhpur, DCT/KLH/ICID/KLH/UDipur including CR/RT and Inventory Management at ICID/KK, ICID/BGKT and DCT/KLH in Rajasthan, only through e-tendering mode.

**Tender No.** COM/Area-ITC/Survey/KKU-BGKT-KLH2022

**Name of Work** Survey of containers/cargo at ICID/KK, ICID/BGKT, DCT/KLH, & CR/RT and Inventory Management at ICID/KK, ICID/BGKT and DCT/KLH in Rajasthan.

**Estimated Cost** Rs. 8,45,23,997.28 (including GST) for 4 years.

**Period of Contract** 4 years.

**Earnest Money Deposit** Rs. 3,22,700/- through e-payment.

**Cost of Document** Rs. 1,000/- inclusive of all taxes and duties through e-payment.

**Tender Processing Fee** Rs. 4,720/- inclusive of all taxes & duties (Non-refundable) through e-payment.

**Date of Sale (Online)** From 27.12.2022 at 15:00 hrs. to 10.01.2023 (upto 16:00 hrs.)

**Date & Time of submission of tender** On or before 18.01.2023 upto 15:00 Hrs.

**Date & Time of opening of tender** On 18.01.2023 at 15:30 Hrs.

\*Through e-Payment. For eligibility criteria and other details please log onto [www.concorindia.com](http://www.concorindia.com) or [procure.gov.in](http://procure.gov.in) or [tenderzard.com](http://tenderzard.com). Bidders are requested to visit the websites regularly. CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details logon to [www.tenderzard.com](http://www.tenderzard.com).  
Senior General Manager/C&O/Area-I

**ભારતીય કૉન્ટેનર નિગમ લિમિટેડ**  
**Container Corporation of India Ltd.**  
(સાર્વજનિક કંપની) (A Govt. of India Undertaking)

NSIC Business Park, 2nd Floor, Okhla Ind. Estate, New Delhi-110029

**TENDER NOTICE (E-Tendering Mode Only)**

CONCOR invites Online bids for Open E-tender in Single Bid system for the below mentioned work, only through e-tendering mode. The bid document can only be downloaded after paying Rs. 1000/- through online from the website ([www.tenderzard.com](http://www.tenderzard.com)).

**Tender No.** CON/AREA-ITC/DI/CM/2022

**Name of Work** Conservancy, Housekeeping & Horticulture Services at ICID/Dhandra/Kalan (Ludhiana), RCT/Dhappar, ICID-PSWC/Dhappar, DCT/Phillaur & ICID/Badli.

**Estimated Cost** Rs. 1,06,20,000/- (incl. GST). (for total period of two years)

**Period of Contract** Two (02) years

**Earnest Money Deposit** Rs. 2,03,100/- through e-payment\*

**Cost of Document** Rs. 1000/- inclusive of all taxes and duties through e-payment.

**Tender Processing Fee** Rs. 4,720/- inclusive of all taxes and duties (Non-refundable) through e-payment.

**Date of Sale (Online)** From 27.12.2022 (15:00 hrs.) to 17.01.2023 (up to 16:00 hrs.)

**Pre-Bid Meeting** On 27.12.2022 at 15:00 hrs.

**Date & Time of submission of tender** On or before 18.01.2023 upto 15:00 Hrs.

**Date & Time of opening of tender** On 18.01.2023 at 15:30 Hrs.

**Place of Pre-Bid Meeting and Opening and Communication Address of tender:**  
(Office of the Senior General Manager/C & O/Area-I) NSIC Business Park, 2nd Floor, Okhla Industrial Estate, (Opp. NSIC Okhla Metro Station), New Delhi-110029

\*Exempted for MSSE

CONCOR reserves the right to reject any or all the tenders without assigning any reasons thereof. For complete details logon to [www.tenderzard.com](http://www.tenderzard.com).  
Sr. General Manager/C&O/Area-1

**ફોર્મ નંબર INC-21**

[ફર્મની (ઈ-કોર્પોરેશન) નિયમો, ૨૦૧૪ના નિયમ ૩૦ અંતર્ગત] ફર્મની રજિસ્ટર્ડ ઓફિસ ગુજરાત રાજ્યમાંથી મહારાષ્ટ્ર રાજ્યમાં ખદલાવા માટે અખબારમાં પ્રસિદ્ધ કરવાની જાહેરાત.

**પ્રાદેશિક નિયામક સમક્ષ, ઉચ્ચ-પશ્ચિમ ક્ષેત્ર**

ફર્મની એક્ટ, ૨૦૧૩ની કલમ ૧૩ની પેટા-કલમ ૪ અને ફર્મની (ઈ-કોર્પોરેશન) નિયમો, ૨૦૧૪ના નિયમ ૩૦ના પેટા-નિયમ ૩૦(એ)ની બાબતમાં અને

**રિચાર્જ લાઈફ સાયન્સીસ પ્રાઈવેટ લિમિટેડ** જેની રજિસ્ટર્ડ ઓફિસ ૧૪/બી, ડુંડાવ, રાજીયા રોડ, ડુંડાવ ગામ, તાલુકા સાવલી, વડોદરા, ગુજરાત-૩૬૧૭૭૫ પાતે છે તેની બાબતમાં ...અરજદાર

**નોટિસ**

આથી જાહેર જનતાને નોટિસ પાઠવવામાં આવે છે કે મેસર્સ રિચાર્જ લાઈફ સાયન્સીસ પ્રાઈવેટ લિમિટેડ (ફર્મની) એ ફર્મની એક્ટ, ૨૦૧૩ની કલમ ૧૩ હેઠળ, ૨૩મી ડિસેમ્બર, ૨૦૨૨ના રોજ વિશેષ સામાન્ય સભામાં પસાર કરાયેલા વિશેષ ઠરાવના સંદર્ભમાં ફર્મની એક્ટ ૨૦૧૩ના નિયમોમાં "ગુજરાત રાજ્ય" માંથી "મહારાષ્ટ્ર રાજ્ય"માં ખદલાવા માટે સક્ષમ બનાવવા માટે ફર્મની મેમોરેન્ડમ ઓફ એસોસિએશનમાં, ફેરફારની પુષ્ટિ માંગવા માટે કેન્દ્ર સરકારને અરજ કરવાનો પ્રસ્તાવ મુક્યો છે.

ફર્મની રજિસ્ટર્ડ ઓફિસના સ્થિત ફેરફારથી જેમના હિતને અસર થવાની સંભાવના હોય તેવી કોઈપણ વ્યક્તિ MCA-21 પોર્ટલ ([www.mca.gov.in](http://www.mca.gov.in)) ઉપર રજીસ્ટર્ડ કમ્પ્લેન ફોર્મ ભરીને અથવા પ્રાદેશિક નિયામક, અરબસી ભવન, ૩૫૫ પાઈ સાંસાપટ્ટીની સામે, અંકુર બસ સ્ટોપ પાછળ, નારણપુરા, અમદાવાદ-૩૮૦૦૧૩ ઉપર રજીસ્ટર્ડ ઓફિસ દ્વારા અથવા અન્ય રીતે વિશેષ પ્રકાર દર્શાવતી અને વિરોધના કારણ, સોંગ્લેન્ડના સ્થિત અન્ય નોટિસ પ્રસિદ્ધ થવાના ૧૪ દિવસમાં રજિસ્ટર્ડ ઓફિસ દ્વારા અથવા અન્ય રીતે વિશેષ પ્રકાર દર્શાવતી અને વિરોધના કારણ, સોંગ્લેન્ડના સ્થિત અન્ય નોટિસ પ્રસિદ્ધ થવાના ૧૪ દિવસમાં રજિસ્ટર્ડ ઓફિસ ૧૪/બી, ડુંડાવ, ડુંડાવ રાજીયા રોડ, અંજેસર પાસે, ડુંડાવ ગામ, તાલુકા સાવલી, વડોદરા, ગુજરાત - ૩૬૧૭૭૫ પાતે પૂછી શકવાની રહેશે.

**મેસર્સ રિચાર્જ લાઈફ સાયન્સીસ પ્રાઈવેટ લિમિટેડ** વતી અને તેના માટે તારીખ : ૨૬/૧૨/૨૦૨૨ સ/ઈ/ (મનોજ દુગાર મિતલ) સ્થળ : વડોદરા ડિરેક્ટર : DIN - 03609603

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF NEEMSAAR VYAPAAR PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1 Name of Corporate Debtor	Neemsaar Vyapaar Private Limited
2 Date of incorporation of Corporate Debtor	26th August, 2019
3 Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi.
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909DL2019PTC354268
5 Address of the registered office and principal office (if any) of Corporate Debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: C-46, Shop No. 4, Acharya Niketan, Mayur Vihar Phase-I, Patparganj, Delhi 110091, India
6 Insolvency commencement date in respect of Corporate Debtor	Date of Order: 23.12.2022 (as per the NCLT Order dated 23.12.2022)
7 Estimated date of closure of insolvency resolution process	21.06.2023 (180 days from the date of Order dated 23.12.2022)
8 Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBBI/PA-002/IP-N00006/2016-17/10006
9 Address and email of the Interim Resolution Professional, as registered with the Board.	Address: F-2/28, Sector-15, Rohini, New Delhi-110089. Email: ml_jain@sumedhamanagement.com
10 Address and email to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Sardarjung Enclave, New Delhi - 110029. Email: cirp.neemsaarvpl@gmail.com
11 Last date for submission of claims	09.01.2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a Corporate Insolvency Resolution Process of **Neemsaar Vyapaar Private Limited** on 23.12.2022 and the same was uploaded on the website of NCLT on 26.12.2022.

The creditors of **Neemsaar Vyapaar Private Limited** are hereby called upon to submit their claims with proof on or before 09.01.2023 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**MOHAN LAL JAIN**  
Interim Resolution Professional  
Reg No: IBBI/PA-002/IP-N00006/2016-17/10006  
Validity of AFA till 06th June, 2023

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF RAMGARH TRADING LINKS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1 Name of Corporate Debtor	Ramgarh Tradelinks Private Limited
2 Date of incorporation of Corporate Debtor	29th August, 2019
3 Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi.
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909DL2019PTC354413
5 Address of the registered office and principal office (if any) of Corporate Debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: 217, First Floor, Adarsh Mohalla, Patparganj, Delhi-110091, India
6 Insolvency commencement date in respect of Corporate Debtor	Date of Order: 23.12.2022 (as per the NCLT Order dated 23.12.2022)
7 Estimated date of closure of insolvency resolution process	21.06.2023 (180 days from the date of Order dated 23.12.2022)
8 Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBBI/PA-002/IP-N00006/2016-17/10006
9 Address and email of the Interim Resolution Professional, as registered with the Board.	Address: F-2/28, Sector-15, Rohini, New Delhi-110089. Email: ml_jain@sumedhamanagement.com
10 Address and email to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Sardarjung Enclave, New Delhi - 110029. Email: cirp.ramgarhtrading@gmail.com
11 Last date for submission of claims	09.01.2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a Corporate Insolvency Resolution Process of **Ramgarh Tradelinks Private Limited** on 23.12.2022 and the same was uploaded on the website of NCLT on 26.12.2022.

The creditors of **Ramgarh Tradelinks Private Limited** are hereby called upon to submit their claims with proof on or before 09.01.2023 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**MOHAN LAL JAIN**  
Interim Resolution Professional  
Reg No: IBBI/PA-002/IP-N00006/2016-17/10006  
Validity of AFA till 06th June, 2023

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PITAMBARA BUSINESS PROMOTIONS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1 Name of Corporate Debtor	Pitambara Business Promotions Private Limited
2 Date of incorporation of Corporate Debtor	29th August, 2019
3 Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi.
4 Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909DL2019PTC354412
5 Address of the registered office and principal office (if any) of Corporate Debtor Address other than R/o where all or any books of accounts and papers are maintained	Registered Office: B-109, G/F, Shop No.-7, Call No.10, Shashi Garden, Mayur Vihar Phase-I, Delhi - 11009
6 Insolvency commencement date in respect of Corporate Debtor	Date of Order: 23.12.2022 (as per the NCLT Order dated 23.12.2022)
7 Estimated date of closure of insolvency resolution process	21.06.2023 (180 days from the date of Order dated 23.12.2022)
8 Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Mohan Lal Jain Reg No: IBBI/PA-002/IP-N00006/2016-17/10006
9 Address and email of the Interim Resolution Professional, as registered with the Board.	Address: F-2/28, Sector-15, Rohini, New Delhi-110089. Email: ml_jain@sumedhamanagement.com
10 Address and email to be used for correspondence with the Interim Resolution Professional	Address for submitting Claims: C/o Sumedha Management Solutions Pvt. Ltd. B-1/12, 2nd Floor, Sardarjung Enclave, New Delhi - 110029. Email: cirp.pitambarabpp@gmail.com
11 Last date for submission of claims	09.01.2023
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a Corporate Insolvency Resolution Process of **Pitambara Business Promotions Private Limited** on 23.12.2022 and the same was uploaded on the website of NCLT on 26.12.2022.

The creditors of **Pitambara Business Promotions Private Limited** are hereby called upon to submit their claims with proof on or before 09.01.2023 to the interim resolution professional at the address mentioned against item 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.

**MOHAN LAL JAIN**  
Interim Resolution Professional  
Reg No: IBBI/PA-002/IP-N00006/2016-17/10006  
Validity of AFA till 06th June, 2023

**THE HOOGHLY MILLS COMPANY LIMITED**  
CIN: L1711WB1913PLCO02440  
Registered Office: 76, Garden Road, Kolkata - 700043  
Corporate Office: 24/1/1, 3rd Floor, Allpore Road, Kolkata - 700 027  
Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
Website: [www.hmciml.com](http://www.hmciml.com); Email: [hmciml@gmail.com](mailto:hmciml@gmail.com)

Recommendations of the Committee of Independent Directors ("CID") of The Hooghly Mills Company Limited ("HMCL"/ "the Company") on the voluntary delisting offer made by Arun Properties LLP, Part of Promoter Group of the Company ("the Acquirer") to the public shareholders of the Company under Regulation 28 of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2011 ("SEBI Delisting Regulations") for acquiring the equity shares that are held by public shareholders of the Company.

1. Date	December 26, 2022
2. Name of the Company	The Hooghly Mills Company Limited
3. Details of the Delisting Offer pertaining to the Company	Voluntary Delisting Offer made by the Acquirer for acquisition of 7,66,20,975 fully paid up equity shares of Rs. 10/- each representing 9.65% of the total paid up equity share capital of the Company from the public shareholders and consequent voluntary delisting of the equity shares of the Company from the Calcutta Stock Exchange Limited ("CSE") in accordance with SEBI Delisting Regulations.
4. Name(s) of the Acquirer and PAC with the Acquirer	Arun Properties LLP
5. Name of the Manager to the Offer	<b>SKP SECURITIES LIMITED</b> CIN: U74900WB1999PLC049032 SEBI REGN. NO: INM00012670 Address: 1702-03, BioWorld, 789 Anandapur, E M Bypass, Kolkata - 700 107 Tel No: +91 33 6677 7000 Email: <a href="mailto:contact@skpsecurities.com">contact@skpsecurities.com</a> Website: <a href="http://www.skpsecurities.com">www.skpsecurities.com</a>
6. Floor Price / Offer Price	Rs 60.04/- (Rupees Sixty Point Four Only)
7. Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	Mr. Vijay Singh Dugar - Chairman Mr. Amit Pandey - Member
8. IDC Member's relationship with the Company (Director, Equity Shares owned and other contract / relationship) if any	All the Members of the IDC are Non-Executive and Independent Directors of the Company. The IDC Members neither hold any equity shares in the Company nor do they have any contracts / relationship with the Company.
9. Trading in the Equity Shares / other securities of the Acquirer by IDC Members during the period of twelve months preceding the date of the IPA.	None of the IDC Members have traded in the Equity Shares / other securities of the Company during the period of twelve months preceding the date of the IPA.
10. IDC Member's relationship with the Acquirer / PACs (Director, Equity Shares owned and other contract / relationship) if any	None of the Members of IDC: are Directors on the Board of the Acquirer; holds any equity shares / other securities of the Acquirer; have any contracts / relationship with the Acquirer.
11. Trading in the Equity Shares / other securities of the Acquirer and PACs by IDC Members during the period of twelve months preceding the date of the IPA.	Not applicable as equity shares are not listed on any of the Stock Exchange.
12. Recommendation on Delisting Offer, is or is not, fair and reasonable	Based on the review of below: Initial Public Announcement ("IPA") dated March 29, 2022; Floor Price Certificate / Valuation Report of the Acquirer dated April 4, 2022 issued by Mr. Neeraj Agarwal, Independent Registered Valuer (Membership No. 305632) Partner of M/s. AAN & Associates LLP, Chartered Accountants (LLPIN-AAF 2235; FRN - E300018); Outcome of Meeting of Board of Directors of the Company held on April 5, 2022; Postal Ballot Notice dated April 5, 2022; Scrutinizer Report dated May 12, 2022; In-Principle approval letter by CSE dated December 20, 2022; Delisting Offer ("DO") dated December 20, 2022, published on December 21, 2022; Letter of Offer ("LOF") dated December 20, 2022.
13. Summary of reasons for recommendation	The Members of the IDC have considered the following reasons for making recommendations: The proposed delisting is in the interest of the Public Shareholders as it will give them an opportunity to exit from the Company, the equity shares of which are not traded in CSE, at a price determined in accordance with the SEBI Delisting Regulations, providing immediate liquidity; To obtain full ownership of the Company, which will provide the Promoter/Promoter Group with increased operational flexibility to support Company's business; and To save compliance costs and reduction in dedicating management time to comply with the requirements associated with the continued listing, which can be refocused on the Company's business.
14. Disclosure of Voting Pattern	The Recommendation was unanimously approved by the Members of the IDC.
15. Details of Independent Advisors/ Independent valuer, if any	None
16. Any other matter to be highlighted	None

Based on the review of the IPA, DPA, LOF issued by the Manager to the Delisting Offer on behalf of the Acquirer, the Members of the IDC believe that the Delisting Offer is in accordance with the SEBI Delisting Regulations and to that extent, is fair and reasonable.

IDC recommends the public shareholders to bid their equity shares (as announced by the Acquirer and disclosed in DPA and LOF) in Reverse Book Building process.

The IDC, however, suggests that the Public Shareholders of the Company should independently evaluate the Delisting Offer, performance of the Company and take informed decision in respect of the Delisting Offer.

This Statement of Recommendation of IDC will be available on the website of the Company at [www.hmciml.com](http://www.hmciml.com)

For and on behalf of the Committee of Independent Directors of The Hooghly Mills Company Limited  
Vijay Singh Dugar  
Chairman  
The Committee of Independent Directors

**ફોર્મ A સાર્વજનિક જાહેરાત**  
(ઇન્સોલ્વન્સી અને બેંક્રપ્સીનો બોર્ડ ઓફ ઇન્સોલ્વન્સી રેગ્યુલેશન ૬ હેઠળ (કોર્પોરેટ વ્યક્તિઓ) માટે ઇન્સોલ્વન્સી પ્રક્રિયા પ્રક્રિયા કરવાની પ્રક્રિયા) રેગ્યુલેશન ૨૦૧૬.)

**ગુજરાત હાઈ - સ્પીન લિમિટેડ (CIN: L17110GJ2011PLC063898) ના લેણદારોનું ધ્યાન દેવા માટે**

સંબંધિત વિગતો

1 કોર્પોરેટ હોલ્ડિંગ્સનું નામ	ગુજરાત હાઈ - સ્પીન લિમિટેડ
2 કોર્પોરેટ હોલ્ડિંગ્સના ઇન્કોર્પોરેશનની તારીખ	૦૧ ફેબ્રુઆરી, ૨૦૧૧
3 અધિકારી કે હેડ ઇન્કોર્પોરેટ હોલ્ડિંગ નીચેના ઇન્કોર્પોરેટ હોલ્ડિંગ નીચેના ઇન્કોર્પોરેટ હોલ્ડિંગ	કર્મચોરો/સેલ માન, સુમી એન્જી, મેનબ્રાન્ડ, રાજકંથ બેંકરોની સામે, મીલબ્રાન્ડ, અમદાવાદ
4 કોર્પોરેટ હોલ્ડિંગ્સના કોર્પોરેટ ઓફિસ નં/કોર્પોરેટ હોલ્ડિંગ્સની મુખ્ય કાર્યાલયની સંબંધિત ઓફિસ નં	L17110GJ2011PLC063898
5 કોર્પોરેટ હોલ્ડિંગ્સની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઈ હોય તો) નું સંબંધ	રજિસ્ટર્ડ ઓફિસ : પો.ઓ. નો. ૨૨, ગુડલા રોડ, ગોલ્ડ, રાજકોટ, ગુજરાત-૩૬૩૦૨૧, ભાવલ
6 કોર્પોરેટ હોલ્ડિંગ્સની નાણાકીય સારાંશની તારીખ	૨૩મી ડિસેમ્બર, ૨૦૨૨ (આઈ એસએલઓની વેરાસઈ પર રમી ડિસેમ્બર, ૨૦૨૨ ના રોજ સમાવેલ હોય છે.)
7 નાણાકીય રેકોર્ડિંગ પ્રક્રિયાની સમાપ્તિની સંદર્ભિત તારીખ	૨૩મી જૂન, ૨૦૨૩
8 સંબંધિત રેકોર્ડિંગ પ્રક્રિયાની તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસ્થાપકના નામ અને સંબંધિત નંબર	નામ : સમીર ગોષ્ઠીભાઈ મહેતા રજી. નં. IBBI/PA-001/IP-P-00830/2017-18/11415
9 સંબંધિત રેકોર્ડિંગ પ્રક્રિયાની તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસ્થાપકના નામ અને સંબંધિત નંબર	નામ : સમીર ગોષ્ઠીભાઈ મહેતા રજી. નં. IBBI/PA-001/IP-P-00830/2017-18/11415
10 સંબંધિત રેકોર્ડિંગ પ્રક્રિયાની તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસ્થાપકના નામ અને સંબંધિત નંબર	નામ : સમીર ગોષ્ઠીભાઈ મહેતા રજી. નં. IBBI/PA-001/IP-P-00830/2017-18/11415
11 ઇલાના સંબંધિત મારેટની છેલ્લી તારીખ	લાગુ પડતું નથી
12 સંબંધિત રેકોર્ડિંગ પ્રક્રિયાની તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસ્થાપકના નામ અને સંબંધિત નંબર	લાગુ પડતું નથી
13 લેણદારોની યોજના અધિકૃત પ્રતિનિધિ તરીકે કામ કરે છે એવા ઇન્સોલ્વન્સી વ્યવસ્થાપકના નામ (દરેક ક્ષેત્ર માટે ત્રણ નામ)	લાગુ પડતું નથી
14 (a) સંબંધિત ફોર્મ અને (b) અધિકૃત પ્રતિનિધિ ઉપલબ્ધ હોય તો તેની વિગતો	(a) Web link : <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> (b) લાગુ પડતું નથી

આ સાથે નોટિસ આપવામાં આવે છે કે નોટિસ ફર્મની ટો ટ્રિબ્યુનલ દ્વારા ગુજરાત હાઈ-સ્પીન લિમિટેડ ની ઇન્કોર્પોરેશન ઇન્કોર્પોરેશન પ્રક્રિયા આરંભ કરવામાં આવી છે. (આઈ એસએલઓની વેરાસઈ પર રમી ડિસેમ્બર, ૨૦૨૨ ના રોજ સમાવેલ હોય છે.) આથી ગુજરાત હાઈ-સ્પીન લિમિટેડના લેણદારોને જાણ કરવામાં આવે છે કે તેમના ઇલાના વ્યવસ્થાપકને ઓફીસ નં. ૧૦માં જવાબેલા સંબંધમાં પર રજૂઆત કરવી.

નાણાકીય રેકોર્ડો તેમના ઇલાના વ્યવસ્થાપક સાથે માર્ચ ૩૧, ૨૦૨૩ સુધી ઉપલબ્ધ રાખવામાં આવે છે. આ સાથે નોટિસ આપવામાં આવે છે કે નોટિસ ફર્મની ટો ટ્રિબ્યુનલ દ્વારા ગુજરાત હાઈ-સ્પીન લિમિટેડ ની ઇન્કોર્પોરેશન ઇન્કોર્પોરેશન પ્રક્રિયા આરંભ કરવામાં આવી છે. (આઈ એસએલઓની વેરાસઈ પર રમી ડિસેમ્બર, ૨૦૨૨ ના રોજ સમાવેલ હોય છે.) આથી ગુજરાત હાઈ-સ્પીન લિમિટેડના લેણદારોને જાણ કરવામાં આવે છે કે તેમના ઇલાના વ્યવસ્થાપકને ઓફીસ નં. ૧૦માં જવાબેલા સંબંધમાં પર રજૂઆત કરવી.

તારીખ : ૨૬.૧૨.૨૦૨૨ સ્થળ : અમદાવાદ રજી. નં. IBBI/PA-001/IP-P-00830/2017-18/11415

**પંજાબ નેશનલ બેંક Punjab National Bank કરજદારને ૬૦ દિવસની નોટિસ**

સંકેત સરખ ઓફિસ રજકોટ (૩૦૪૦૦), બીપી માળ, ૧/૧, સેલ્ફ, રેસ્ટોરેન્ટ ટીન રોડ, રજકોટ-૩૬૦ ૦૦૧, ઈ-મેઇલ : [cs6040@pnb.co.in](mailto:cs6040@pnb.co.in)

તારીખ : ૧૪.૧૨.૨૦૨૨

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